

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 69 of 2024 (SZ)

IN THE MATTER OF

Bonigi Rangaiah, S/o Venkateswarlu,
Kakuvaripalem Village, Vellapalem,
Nellore District- 524 412.

...Applicant(s)

Versus

1. Central Pollution Control Board,
Through its Member Secretary,
New Delhi- 110032.

2. Andhra Pradesh Pollution Control Board,
Through its Member Secretary,
Sanathnagar, Hyderabad- 500018.

3. The District Collector,
Nellore District, Collector Office, VRC Centre,
Nellore, Andhra Pradesh- 524 001.

...Respondent(s)

REPORT FILED BY
ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE NELLORE - 2ND RESPONDENT



**M/S. K. RAVINDRANATH
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
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**BEFORE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI
ORIGINAL APPLICATION No. 69 of 2024**

[Restored as per the order of Hon'ble Supreme Court of India in
Civil Appeal No 9647/2025 dt: 18.11.2025]

**REPORT OF ANDHRA PRADESH POLLUTION CONTROL BOARD ON
THE HON'BLE NGT (SZ), CHENNAI DISPOSED ORDER
DATED.13.02.2025 IN O.A. NO.69 OF 2024 (SZ) (EARLIER O.A.NO.759 OF
2023 (PB)) PERTAINS TO M/S. ADANI KRISHNAPATNAM PORT
LIMITED, SPSR NELLORE DISTRICT.**

INDEX

| Sl.No | Description | Page Nos |
|--------------|--|-----------------|
| 1 | Report of the A.P. Pollution Control Board in the matter of O.A.No.69 of 2024 submitted to the Hon'ble National Green Tribunal, Southern bench, Chennai. | 1-8 |
| 2 | Annexure-I- Hon'ble Supreme Court of India disposal order dated. 18.11.2025 in C.A. No. 9647 of 2025. | 9-11 |
| 3 | Annexure-II- Hon'ble NGT disposal order dated.13.02.2025 in O.A.No.69 of 2024 (SZ) | 12-19 |
| 4 | Annexure-III-Copy of the directions issued by the APPCB dated.26.04.2025 | 20-25 |
| 5 | Annexure-IV— Copy of the showcause notice issued by the APPCB dated.23.06.2025. | 26-29 |

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06/03/26

**ENVIRONMENTAL ENGINEER(FAC)
Andhra Pradesh Pollution Control Board
Regional Office, Nellore.**

**Date: 06.03.2026
Place: SPSR Nellore.**

**ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.**

Report of Andhra Pradesh Pollution Control Board on the Hon'ble NGT (SZ), Chennai disposed order dated.13.02.2025 in O.A. No.69 of 2024 (SZ) (earlier O.A.NO.759 of 2023 (PB)) pertains to M/s. Adani Krishnapatnam Port Limited, SPSR Nellore District.

It is submitted that, the Hon'ble Supreme Court of India in Civil Appeal No. 9647 of 2025 filed by M/s. Adani Krishnapatnam Port Limited (AKPL) while disposing the case vide order dt.18.11.2025, delivered the following:

“

1. *This appeal is against the judgment and order of the National Green Tribunal, Southern Zone, Chennai in Original Application No. 69 of 2024(SZ) dated. 13.02.2025.*
2. *The contention of the appellant is that they did not have an opportunity to place their case before the Tribunal, even when it was evident that the order that was to be passed would severely affect their interest. The appellant's specific grievance is that directions in paras 9, 15(i) and 15(vi) have a direct bearing on their freedom to business.*
3. *While issuing notice in the Civil Appeal, this Court by order dated 30.07.2025 passed the following interim order.*

“Till the next date of hearing, there shall be stay of the directions issued in paragraphs 9 and 15(i) and 15(v) of the impugned order.”

4. *Having heard the learned counsel for the appellant and the respondents, we are of the opinion that the appellant must have an opportunity to place its case before the Tribunal. The learned counsel on behalf of the Pollution Control Board is in a position to oppose the prayer made by the appellant for granting it an opportunity to place its case.*
5. *In view of the above, we are inclined to remand the matter back to the National Green Tribunal to hear the appellant and if necessary to revisit the directions passed in the order impugned before us.*
6. *Pending disposal of the original application, the interim directions given by us on 30.07.2025 shall continue, unless varied by the Tribunal after hearing all the parties.*

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Regional Office
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7. In conclusion, we also make it clear that we have not expressed any opinion on the merits of the matter or on the recommendations of the Joint Committee. It is for the Tribunal to hear the parties and pass necessary orders. We direct the Tribunal to take up and dispose of the Original Application No. 69 of 2024 expeditiously.

8. With these observations, the appeal stands disposed of.

9. Pending interlocutory application(s), if any, stands disposed of.”

A copy of the Hon'ble Supreme Court of India disposal order dt. 18.11.2025 in Civil Appeal no. 9647 of 2025 is enclosed for kind perusal as **Annexure- I**

In obedience to the orders of the Hon'ble Supreme Court of India, the matter was remanded back to Hon'ble National Green Tribunal, Southern Bench, Chennai and listed on 27.01.2026. This matter is posted to 12.03.2026.

In this connection, it is to submit that M/s. Adani Krishnapatnam Port Limited is a Port facility located at Krishnapatnam, SPSR Nellore District. The Andhra Pradesh Pollution Control Board (APPCB) issued Consent to Operate (CTO) & Hazardous Waste Authorisation (HWA) to the facility on 11.11.2022 to handle for the following cargo, which is valid upto 31.08.2027.

| Sl.No. | Products | Quantity |
|--------|---|---|
| 1. | Coal | 46 Million Tons/ Annum |
| 2. | Iron Ore | 8 Million Tons/Annum |
| 3. | General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others). | 14 Million Tons/Annum |
| 4. | Liquid Cargo (POL, LNG, LPG, Chemical products) | 10 Million Tons/Annum |
| 5. | Container Cargo | 2.0 million TEUs/A |
| | Total | 78.0 million Tons/A, Non-container cargo + 2.0 million TEUs/A container cargo |
| 6 | No. of Berths | 13 Berths (12 + Liquid Jetty L4) |

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Hon'ble NGT O.A.No.69 of 2024 (BONIGI RANGAIAH VS CENTRAL POLLUTION CONTROL BOARD AND OTHERS)

It is to submit that Sri Bonigi Rangaiah S/o Venkateswarlu, resident of Kakuvaripalem, Vellapalem Village, Tirupati district filed an Original application before the Hon'ble National Green Tribunal, Principal bench, New Delhi on the pollution problems due to M/s. Adani Krishnapatnam Port, SPSR Nellore District. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, treated and registered the representation as O.A. No. 759/2023 and vide disposal order dated.22.01.2024 transferred the case to Hon'ble NGT southern zone, Chennai and registered as Original Application No. 69 of 2024 (SZ).

The Hon'ble National Green Tribunal, Principal bench, New Delhi vide Order dated 22.01.2024 constituted, a joint committee to verify the factual position and suggest appropriate remedial action consisting of comprising of representatives of the Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (Andhra Pradesh Pollution Control Board (APPCB)) and Collector, Nellore. Accordingly, the Committee inspected M/s. Adani Krishnapatnam Port, SPSR Nellore District on 07.03.2024 and submitted a report to the Hon'ble NGT, Southern Zone, Chennai.

Field Observations of Joint Committee

- a. The joint Committee had discussion with Representatives of M/s AKPL and reviewed the status of compliance made w.r.t conditions given in EC and CRZ clearance. M/s AKPL is complying with most of the conditions stipulated in the Environmental Clearance & CRZ clearance dated. 13.11.2009 except specific conditions such as the development of a 100m wide green belt around the coal stockyard, priority to the maintenance of stormwater drains from the surrounding area, and mechanization of port operations.
- b. Conditions imposed in Consents under Air & Water Act also discussed, the status of compliance made w.r.t CTO issued by the A.P. Pollution Control Board is enclosed. M/s AKPL is complying with most of the conditions stipulated in the CTO and it is required to ensure consistent compliance with the conditions. However, keeping in view the increased traffic of dusty cargo (i.e. coal), M/s AKPL needs to improve its dust control measures.

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The following recommendations of the Joint committee has made in the report for better control of fugitive emissions during loading and unloading operations is submitted below:

1. To expedite the dust control measures as per the timelines submitted to APPCB.
2. To expedite the mechanization of the project and ensure completion in 2-3 years. Till then, extensive dust suppression measures shall be taken by installing MDSS as per the direction of APPCB. M/s AKPL shall take the lead and ensure the execution of the mechanization project at an early date.
3. To ensure the installation of dust suppression system at the south berth as per schedule, i.e., by December 2024.
4. To expedite the installation of the additional CAAQMS to take swift measures in case of an increase in PM levels. M/s. AKPL shall install additional CAAQM stations by the end of September 2024.

The Hon'ble National Green Tribunal, Southern Bench vide its order dated 13.08.2024 has directed the following:

“

1. *Today, there is no representation for the applicant.*
2. *The Joint Committee has filed its report. It is stated that the reply filed by the CPCB (Respondent No.1) is returned due to certain defects.*
3. *The learned counsel appearing for the APPCB seeks time to file the further action taken report.*
4. *Post the matter on 20.09.2024.”*

The Hon'ble National Green Tribunal, Southern Bench vide its order dated 20.09.2024 has directed the following:

“

1. *Today, there is no representation for the applicant.*
2. *At the request of the learned counsel appearing for the APPCB, post the matter on 27.11.2024 for filing the further action taken report.”*

As per the above order, the Hon'ble NGT has directed the Pollution Control Board to file the further action taken report.

The Board officials inspected the Adani Krishnapatnam port Limited on 20.11.2024 and submitted action taken to the Hon'ble NGT (SZ), Chennai on 26.11.2024.

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A.P. POLLUTION CONTROL BOARD
Regional Office
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The Hon'ble NGT (SZ), Chennai vide order dated. 13.02.2025 has disposed the matter O.A. No. 69 of 2024 with the following directions, the gist of the order is as follows:

“.....

15. In view of the above, the Original Application is disposed of with the following directions:

- i. ***The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.***
- ii. ***The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,***
 - (a) ***Mechanization of South Berths to handle coal within two months.***
 - (b) ***Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.***
 - (c) ***Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.***
- iii. ***The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.***
- iv. ***The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (Neolamarckia cadamba) etc.”***

Copy of the Hon'ble NGT (SZ) order dated.13.02.2025 is enclosed for kind perusal as **Annexure-II**

In obedience to the orders of the Hon'ble NGT, Chennai, the issue was reviewed before the Monitoring (Task force) committee of Board office, Vijayawada on 04.04.2025. The committee noted that, the Hon'ble NGT (SZ), Chennai vide order dated. 13.02.2025 has disposed the matter O.A. No. 69 of 2024 with the above directions.

After careful examination, the Monitoring committee (Task Force) recommended to levy environmental compensation for the past violations as noted by the joint committee after receipt of date of commencement of Phase-II port operations from the industry along with directions.

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Accordingly, the A.P. Pollution Control Board issued directions to the M/s. Adani Krishnapatnam Port Limited on 26.04.2025, including levy of Environmental Compensation for past violations. Copy of the directions dt.26.04.2025 is enclosed for kind perusal as **Annexure-III.**

The AKPL authorities submitted that the Phase-II port operations commenced in the year 2014-2015 and not furnished specific date of commencement. Hence, the date of CTO order issued to the Port taken as date of commencement of operations. The port authorities obtained CTO for phase-II (6 nos of berths) operations on 24.09.2015.

- i) Based on the Central Pollution Control Board (CPCB) evaluation formula for levying environmental compensation (EC) for non-compliance.

$$EC = PI \times N \times R \times S \times LF$$

Where, EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector = 84.4

N = Number of days of violation took place = 3147 (24.09.2015 to 06.05.2024)

R = A factor in Rupees (₹) for EC = 250

S = Factor for scale of operation = 1.5 (Large scale)

LF = Location factor = 1

$$EC = PI \times N \times R \times S \times LF$$

$$EC = 84.4 \times 3147 \times 250 \times 1.5 \times 1$$

$$EC = \underline{\underline{Rs. 9,96,02,550/-}}$$

The Member Secretary, APPCB on 23.06.2025 issued Showcause notice to levy an amount of **Rs.9,96,02,550/-** towards payment of Environmental Compensation viz. non- development of a 100m wide green belt around the coal stockyard, Poor maintenance of storm water drains and non- mechanization of all port operations, utilization of sewage generated from Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage, installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo to M/s. Adani Krishnapatnam Port Limited. Copy of the Showcause notice dt.23.06.2025 issued in this regard to the port is submitted as enclosure for kind perusal as **Annexure-IV.**

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A.P. POLLUTION CONTROL BOARD
Regional Office
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Justification of APPCB for levy of Environmental Compensation for above non-compliance on Port:

The Board while issuing CTE expansion for Phase-II for additional 14 nos of berths vide order dated. 08.05.2010 stipulated a condition in Schedule-B at Sl.no.11 &15 that,

“

11. The proponent shall comply with the following for controlling fugitive emissions:

- Fully mechanized handling equipment for loading & unloading operations.
- Closed conveyor belt with water sprinkling arrangement for suppression of dust while conveying dusty cargos like coal & iron ore. Specially designed iron ore ship loader with goose neck chute to reduce drop height of iron ore into the ship.
- All the vehicles involved in transportation of cargo shall be covered with tarpaulin.
- Vehicles shall be managed to avoid traffic congestions and shall provide empty dusting vehicle washings / dry cleaning system to clean all outgoing cargo vehicles.
- Based on traffic density / vehicular movements anticipated from the port, parking facilities will be provided.
- Automated mechanical water sprinkling shall be provided on roads and at dusty cargo storage areas, for suppression of dust.

15. Greenbelt shall be developed around the coal and iron ore stockyards to prevent fugitive dust of 100 m width as proposed by the industry.”

Whereas, the port has not fully mechanized all berths till date. The Port has fully mechanized the berth no.6 in the year 2022, mechanization of berth no.5 is under progress, which is scheduled to be completed by October,2026 and not started any works pertaining to mechanization of South berth.

Further, the port has not developed 100m width green all along the coal stockyards as stipulated in the CTE order dated. 08.05.2010. The port authorities addressed a letter to the MoEF&CC, GoI vide lr.dated. 29.08.2012 requested for exemption for development of 100m width green belt along the coal stockyards, but no amendment issued by the MoEF&CC, GoI till date. Hence, the Environmental Compensation has been computed based on the CPCB formula on the non-compliance observed from phase-II operations i.e.24.09.2015 (date of CTO order).

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In response to the Showcause notice issued by the APPCB, M/s. Adani Krishnapatnam port limited vide Ir.dated.10.07.2025 has submitted its reply and stated as follows:

- As Aggrieved by the directions issued in the final judgment dated. 13.02.2025 in OA No. 69 of 2024 and preferred a Civil appeal before the Hon'ble Supreme Court of India under Civil Appeal No. 9647 of 2025 (Diary No. 26531 of 2025), which was duly filed on 13.05.2025.
- The appeal challenges the findings and consequential directions of the Hon'ble NGT, including the basis on which the present Environmental Compensation is now sought to be imposed. The matter is currently pending adjudication before the Hon'ble Apex Court. As the office may be aware, the Hon'ble Supreme Court is on summer recess and is scheduled to reopen on 14.07.2025.
- As such, the legality and validity of the final judgment dated 13.02.2025 in OA No. 69 of 2024 is pending determination by the Hon'ble Supreme Court. Hence, the port requested the office to withhold any further proceedings, orders, or imposition of the proposed Environmental Compensation, and/or refrain from taking any coercive action, under the subject Show Cause Notice until the Hon'ble Supreme Court has finally heard the matter.

Aggrieved by the showcause notice, M/s. Adani Krishnapatnam Port Limited preferred a Civil appeal before the Hon'ble Supreme Court of India vide C.A.No.9647 of 2025. The case was heard on 18.11.2025 and while disposing the case, the Hon'ble Supreme Court of India inclined to remand the matter back to the National Green Tribunal to hear the appellant and if necessary to revisit the directions passed in the order impugned before them.

Submitted.

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ENVIRONMENTAL ENGINEER (FAC)

**ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.**

Date:06.03.2026

Place : Nellore.

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 9647 OF 2025

M/S ADANI KRISHNAPATNAM PORT LIMITED Appellant(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS. Respondent(s)

O R D E R

1. This appeal is against the judgment and order of the National Green Tribunal, Southern Zone, Chennai in Original Application No. 69 of 2024(SZ) dated 13.02.2025.

2. The contention of the appellant is that they did not have an opportunity to place their case before the Tribunal, even when it was evident that the order that was to be passed would severely affect their interest. The appellant's specific grievance is that directions in paras 9, 15(i) and 15(vi) have a direct bearing on their freedom to business.

3. While issuing notice in the Civil Appeal, this Court by order dated 30.07.2025 passed the following interim order..

"Till the next date of hearing, there shall be stay of the directions issued in paragraphs 9 and 15(i) and 15(v) of the impugned order."

4. Having heard the learned counsel for the appellant and the respondents, we are of the opinion that the appellant must have an opportunity to place its case before the

Tribunal. The learned counsel on behalf of the Pollution Control Board is in a position to oppose the prayer made by the appellant for granting it an opportunity to place its case.

5. In view of the above, we are inclined to remand the matter back to the National Green Tribunal to hear the appellant and if necessary to revisit the directions passed in the order impugned before us.

6. Pending disposal of the original application, the interim directions given by us on 30.07.2025 shall continue, unless varied by the Tribunal after hearing all the parties.

7. In conclusion, we also make it clear that we have not expressed any opinion on the merits of the matter or on the recommendations of the Joint Committee. It is for the Tribunal to hear the parties and pass necessary orders. We direct the Tribunal to take up and dispose of the Original Application No. 69 of 2024 expeditiously.

8. With these observations, the appeal stands disposed of.

9. Pending interlocutory application(s), if any, stands disposed of.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[ATUL S. CHANDURKAR]

NEW DELHI;
NOVEMBER 18, 2025.

ITEM NO.16

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 9647/2025

M/S ADANI KRISHNAPATNAM PORT LIMITED

Appellant(s)

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

Respondent(s)

IA No. 158421/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 158423/2025 - EXEMPTION FROM FILING O.T., IA No. 158417/2025 - PERMISSION TO FILE APPEAL, IA No. 158419/2025 - STAY APPLICATION

Date : 18-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) : Mr. Ruby Singh Ahuja, Adv.
Ms. Uzma Sheikh, Adv.
Ms. Megha Dugar, Adv.
M/S. Karanjawala & Co., AOR

For Respondent(s) : Mr. Saurabh Balwani, AOR
Mr. Chirag Pathor, Adv.

Mr. T. V. S. Raghavendra Sreyas, AOR
Mr. Siddharth Vasudev, Adv.
Mr. Brahma Prakash Soni, Adv.

Mr. Guntur Pramod Kumar, AOR
Ms. Purna Singh, Adv.
Mr. Dhruv Yadav, Adv.
Mr. Keshav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The civil appeal is disposed of in terms of the signed order.
2. Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR

(Signed order is placed on the file)

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Thursday, the 13th day of February, 2025.

Original Application No. 69 of 2024 (SZ)
(Through Video Conference)

IN THE MATTER OF

Bonigi Rangaiah,
S/o Venkateswarlu,
Kakuvaripalem Village,
Vellapalem,
Nellore District- 524 412.



Versus

...Applicant(s)

1. Central Pollution Control Board,

Through its Member Secretary,
Parivesh Bhawan, East Arjun Nagar,
New Delhi- 110032.

2. Andhra Pradesh Pollution Control Board,

Through its Member Secretary,
Paryavarana Bhavan, A-3 Industrial Estate,
Sanathnagar, Hyderabad- 500018.

3. The District Collector,

Nellore District,
Collector Office, VRC Centre,
Nellore, Andhra Pradesh- 524 001.

...Respondent(s)

For Applicant(s): Mr. Bonigi Rangaiah (Party-in-person)

For Respondent(s): Mrs. N. Nathami for R1.

Mrs. Madhuri Donti Reddy for R2 & R3.

Judgment Reserved on: 8th February, 2025.

CORAM:

HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

JUDGMENT

Delivered by Smt. Justice Pushpa Sathyanarayana, Judicial Member

1. The above case has been Suo Motu registered by the Principal Bench as O.A. No. 759 of 2023 (PB) based on the complaint

received from Mr. Bonigi Rangaiah which was transferred to this Bench and re-numbered as O.A. No. 69 of 2024(SZ).

2. It is stated in the letter that the Adani Krishnapatnam Port handles large coal cargo, and its operations, including the import, storage, and transportation of coal, result in significant dust pollution. The dry, windy conditions cause coal dust to drift into surrounding villages, leading to severe health issues for residents. The port has not taken necessary measures to mitigate this pollution.
3. The fine coal dust spreads into the villages, affecting plant growth and causing serious environmental and health problems due to prolonged exposure. Despite over 25 years of operation, the port has failed to establish the required green belt, with only 2% plantation instead of the mandated 33%. Other contributing factors include overloading of vehicles, lack of wind shields, and the absence of pollution control measures like sprinklers and monitoring stations.
4. It is also stated that the port management has consistently violated environmental regulations, including conditions outlined in its Environmental Clearance (EC) and other licenses, and continues to rely on private, illegal groundwater suppliers.
5. In order to ascertain the allegations made, the Tribunal constituted a Joint Committee comprising of representatives of the Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (Andhra Pradesh Pollution Control Board (APPCB)) and

Collector, Nellore to verify the factual position and take appropriate remedial action.

6. **The Joint Committee** filed its report dated 10.08.2024. It is stated that on 07.03.2024 the Joint Committee inspected the M/s Adani Krishnapatnam Port Limited and its surroundings. It is stated that the port obtained Environmental Clearance on 26.07.2006 for Phase-1 and further obtained Environmental Clearance and CRZ clearance for phase-II on 13.11.2009. The port also obtained an amendment to Consent for Establishment on 02.07.2015.

7. The port also proposed a change of cargo mix without change of the overall quantity of the cargo capacity accorded in Environmental Clearance and consent for establishment i.e. increase in coal handling and bulk liquid cargo and reduction in iron ore handling and obtained Consent for Operation on 05.05.2016.

8. It was also observed by the Joint Committee that several complaints were received by the Pollution Control Board against the port activities during 2023 and the Pollution Control Board issued the following directions to the port based on the recommendation of the Committee:

- (1) The port shall submit time bound action plan for mechanization of south berths to handle coal within two months.
- (2) The port shall expedite installation of fixed/mechanical dust suppression systems at south berth for handling of coal and other dusty cargo.

- (3) The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression/containment of the dust emissions during handling of coal.
- (4) The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more number of road-sweeping machines in consultation with RO, Nellore.
- (5) The port shall ensure to provide cover to trucks carrying the coal from berth to destination.
- (6) The port shall expedite to provide a truck wheel wash facility on the south side.
- (7) The port shall provide STP to cater the domestic waste water generated at south berth.
- (8) The port shall ensure to progressively increase more no. of water sprinklers and other required dust containment/suppression measures while increasing the cargo handling capacity.
- (9) The shall install more no. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore.
- (10) The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard/zone wise and during unloading and handling of dust cargo at berth front.
- (11) The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities from the sustainable sources.
- (12) The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation as to utilise for dust suppression system in the port.
- (13) The port shall periodically undertake desilting of the drains and to keep them intact for free flow of the runoff.

9. The Joint Committee has also observed that M/s. AKPL is complying with most of the conditions stipulated in the Environmental Clearance and CRZ Clearance dated 13.11.2009 except specific conditions such as the development of a 100-meter-wide greenbelt around the coal stockyard, priority to the maintenance of storm water drains from the surrounding area, and mechanization of port operations.

10. The Committee also presented an update on the pollution control measures implemented by the port to mitigate environmental impact and prevent pollution. Additionally, the Committee also interacted with the applicant, during which the applicant submitted a representation to the Joint Committee. In the representation, the applicant acknowledged the port's efforts in controlling pollution and, as a result, expressed his decision to withdraw the complaint.

11. Finally, the Joint Committee provided the following recommendations:

- (1) To expedite the dust control measures as per the timelines submitted to the APPCB.
- (2) To expedite the mechanisation of the project and ensure completion in 2-3 years. Till then, extensive dust suppression measures shall be taken by installing MDSS as per the direction of APPCB. M/s AKPL shall take the lead and ensure the execution of the mechanisation project at an early date.
- (3) To ensure the installation of dust suppression system at the south berth as per schedule i.e. by December, 2024.
- (4) To expedite the installation of the additional CAAQMS to take swift measures in case of an increase in PM levels. M/s AKPL shall install additional CAAQM stations by the end of September, 2024.

12. **The 2nd respondent, Andhra Pradesh Pollution Control Board**, filed its report dated 26.11.2024. The Pollution Control Board has tabulated the compliance status of the port with reference to the directions referred above.

13. Based on the report from the Pollution Control Board and the Joint Committee, it is clear that the port has adhered to all the directions and recommendations issued. Furthermore, as the port has implemented measures to prevent pollution, there are no outstanding issues for further consideration, as the applicant's grievances have been addressed and resolved.

14. To be noted is that the applicant has also given a letter to the Joint Committee dated 07.03.2024 stating that "since filing my complaint, the port authorities have taken measures to mitigate the pollution. Hence, I withdraw my complaint filed with the Hon'ble National Green Tribunal."

15. In view of the above, the Original Application is disposed of with the following directions:

- (i) The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.
- (ii) The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,

- (a) Mechanization of South Berths to handle coal within two months.
- (b) Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.
- (c) Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.

(iii) The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.

(iv) The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (*Neolamarckia cadamba*) etc.

.....J.M.
(Smt. Justice Pushpa Sathyanarayana)

.....E.M.
(Dr. Satyagopal Korlapati)

Internet – Yes/No
All India NGT Reporter – Yes/No

O.A. No.69/2024(SZ)
13th February, 2025. (AM).

**Before the National Green
Tribunal
Southern Zone (Chennai)**



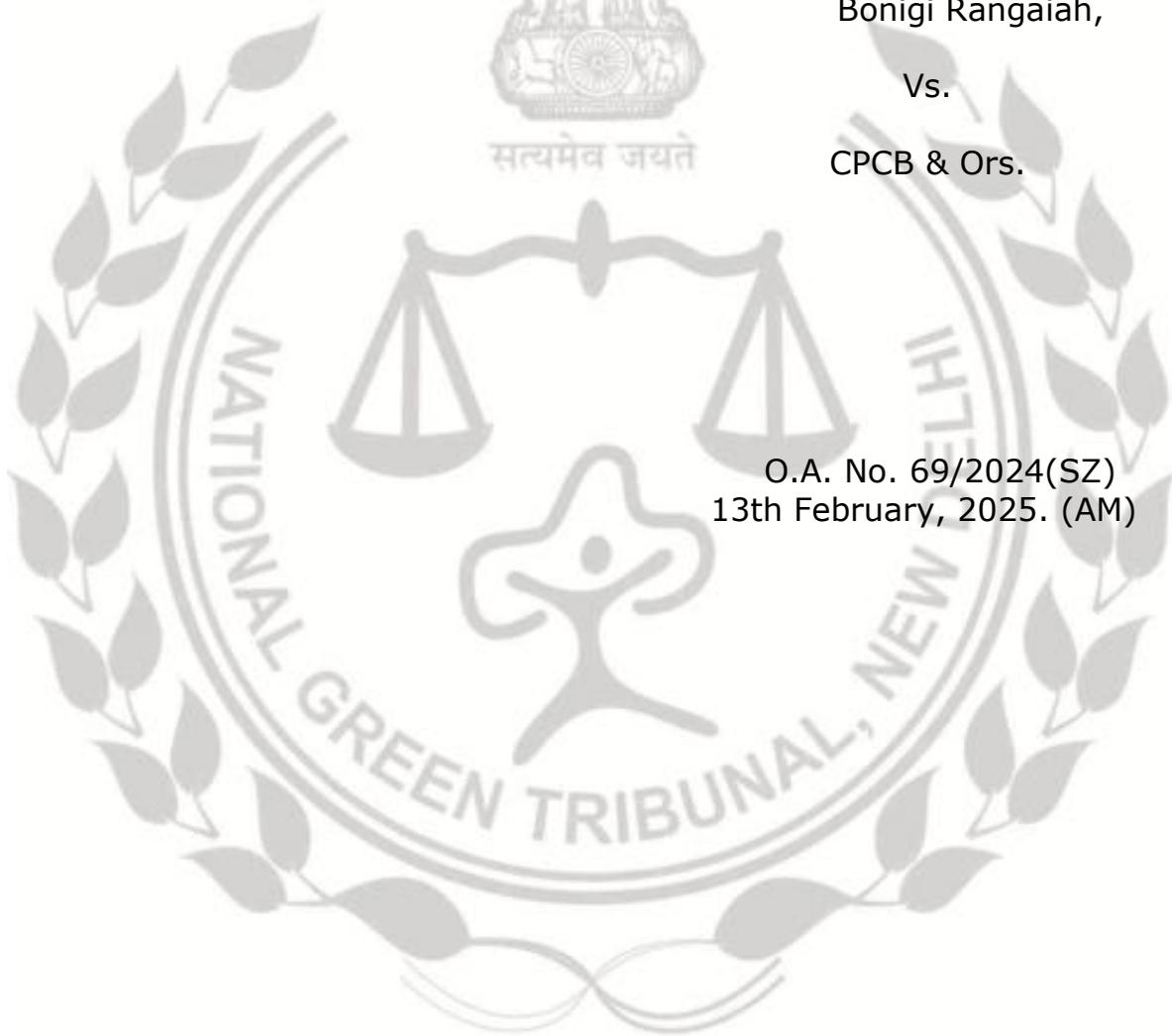
सत्यमेव जयते

O.A. No. 69 of 2024(SZ)

Bonigi Rangaiah,

Vs.

CPCB & Ors.



O.A. No. 69/2024(SZ)
13th February, 2025. (AM)

NGT



ANDHRA PRADESH POLLUTION CONTROL BOARD
 Paryavaran Bhavan, APIIC Colony Road,
 Gurunanak Colony, Autonagar, Vijayawada- 520007
 Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Order No. 804/APPCB/HO/ECS/NLR/2023-

Date:26-04-2025.

DIRECTIONS

Sub:APPCB – HO - ECS – The Hon'ble NGT (SZ), Chennai - O.A. No.69 of 2024 (SZ) (Earlier O.A.NO.759 of 2023 (PB)) pertains to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District – Hon'ble NGT order dt.13.02.2025 - Monitoring (TF) Committee Meeting held on 04.04.2025 – Directions – Issued – Reg.

- Ref:**
1. EC obtained by Krishnapatnam port on 26.07.2006.
 2. Renewal of CTO & HWA Order dt.11.11.2022.
 3. Order No. 804/APPCB/HO/ECS/NLR/2023- Date: 14/12/2023.
 4. The Hon'ble NGT (SZ), Chennai disposed order dated 13.02.2025 in O.A. No.69 of 2024.
 5. Monitoring (TF) Committee Meeting held on 04.04.2025.

* * *

WHEREAS you are operating sea port in the name of M/s. Adani Krishnapatnam Port Limited., located at the confluence of the River Khandaleru (Upputeru) and the Bay of Bengal. The Port established the facilities under Phase -1 & Phase -II for handling Coal, Iron Ore and other cargo like Fertilizer, Food grains, Sugar, Cement and Cement Clinkers, Barites, Feldspar, Edible Oils etc. in Krishnapatnam Gram panchayath, Muthukur Mandal, SPSR Nellore District

WHEREAS the Board vide ref. 2nd cited, issued CTO & HWA to the facility vide order dt.11.11.2022 valid upto 31.08.2027 for the following products -

| Sl.No. | Products | Quantity |
|--------|---|---|
| 1. | Coal | 46 Million Tons/ Annum |
| 2. | Iron Ore | 8 Million Tons/Annum |
| 3. | General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others). | 14 Million Tons/Annum |
| 4. | Liquid Cargo (POL, LNG, LPG, Chemical products) | 10 Million Tons/Annum |
| 5. | Container Cargo | 2.0 Million TEUs/A |
| | Total | 78.0 Million Tons/A, Non-container cargo + 2.0 Million TEUs/A container cargo |
| 6 | No. of Berths | 13 Berths (12 + Liquid Jetty L4) |

WHEREAS vide ref 3rd cited, the Board reviewed the status of the port during the Monitoring Committee meeting held on 06.12.2023 and issued direction to your port to comply with.

WHEREAS Sri Bonigi Rangaiah S/o Venkateswarlu, resident of Kakuvaripalem,

Vellapalem Village, Tirupati District filed O.A.759 of 2023 before the Hon'ble National Green Tribunal, Principal bench, New Delhi on the pollution problems due to M/s. Adani Krishnapatnam Port, SPSR Nellore District.

WHEREAS the Hon'ble National Green Tribunal, Principal bench, New Delhi vide Order dated 22.01.2024 constituted, a joint committee to verify the factual position and suggest appropriate remedial action consisting of comprising of representatives of the Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (APPCB) and Collector, Nellore. Accordingly, the Committee inspected M/s. Adani Krishnapatnam Port on 07.03.2024 and following observations & recommendations and submitted report to the Hon'ble NGT, Southern Zone, Chennai -

- a. The joint Committee had discussion with Representatives of M/s AKPL and reviewed the status of compliance made w.r.t conditions given in EC and CRZ clearance. M/s AKPL is complying with most of the conditions stipulated in the Environmental Clearance & CRZ clearance dated. 13.11.2009 except specific conditions such as the development of a 100m wide green belt around the coal stockyard, priority to the maintenance of storm water drains from the surrounding area, and mechanization of port operations.
- b. Conditions imposed in Consents under Air & Water Act also discussed, the status of compliance made w,r,t CTO issued by the A.P. Pollution Control Board is enclosed as Annexure-IV. M/s AKPL is complying with most of the conditions stipulated in the CTO and it is required to ensure consistent compliance with the conditions. However, keeping in view the increased traffic of dusty cargo (i.e. coal), M/s AKPL needs to improve its dust control measures.
- c. Recommendations of the Joint committee for better control of fugitive emissions during loading and unloading operations are as follows -
 - i. To expedite the dust control measures as per the timelines submitted to APPCB.
 - ii. To expedite the mechanization of the project and ensure completion in 2-3 years. Till then, extensive dust suppression measures shall be taken by installing MDSS as per the direction of APPCB. M/s AKPL shall take the lead and ensure the execution of the mechanization project at an early date.
 - iii. To ensure the installation of dust suppression system at the south berth as per schedule, i.e., by December 2024.
 - iv. To expedite the installation of the additional CAAQMS to take swift measures in case of an increase in PM levels. M/s. AKPL shall install additional CAAQM stations by the end of September 2024.

WHEREAS the EE, RO, Nellore inspected the port and submitted the report on 02.04.2025 on compliance status of the violations observed by the Joint Committee and directions issued by the Board vide order dated. 14.12.2023 is as follows –

Violation observed by the Joint committee:

- i. 3 no. of berths are operating with semi mechanized operations instead of mechanized operations.

Non – Compliances with respect to Board directions dt. 14.12.2023:

- i. The port has not submitted time bound action plan for mechanization of south berths to handle coal.
- ii. The Port has not submitted action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.

WHEREAS the Hon'ble NGT has directed the Pollution Control Board to file the further action taken report. The Board officials inspected the Adani Krishnapatnam port Limited on 20.11.2024 and submitted action taken to the Hon'ble NGT (SZ), Chennai on 26.11.2024. The Hon'ble NGT (SZ), Chennai vide order dated. 13.02.2025 has disposed the matter O.A. No. 69 of 2024 with the following directions vide ref.2nd cited, the gist of the order is as follows:

- i. *The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.*
- ii. *The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,*
 - a. *Mechanization of South Berths to handle coal within two months.*
 - b. *Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.*
 - c. *Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.*
- iii. *The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.*
- iv. *The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (Neolamarckia cadamba) etc.”*

WHEREAS a hearing was conducted before the Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board held on 04.04.2024. The representatives of the industry attended the meeting in person and EE, RO, Nellore attended the meeting through VC. The representatives of the Port authorities informed that M/s. Jindal Power Ltd (formerly Simhapuri Energy Pvt. Ltd.,) Nellore District had acquired the plant through Hon'ble NCLT – liquidation process on 29.06.2022, wherein plant was not in a condition to fit in operation. Subsequently, commissioned and put in regular operation and will comply the Board directions dt. 14.12.2023 and M/s. Vedanta Power Ltd (formerly Meenakshi Energy Pvt. Ltd.), SPSR Nellore district is also acquired plant through Hon'ble NCLT – liquidation process in August, 2023 and will comply the Board directions.

The committee noted that, the Hon'ble NGT (SZ), Chennai vide order dated. 13.02.2025 has disposed the matter O.A. No. 69 of 2024 with the following directions, the gist of the

order is as follows:

- i. The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.
- ii. The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,
 - a. Mechanization of South Berths to handle coal within two months.
 - b. Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.
 - c. Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.
- iii. The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.
- iv. The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (Neolamarckia cadamba) etc.”

After detailed discussions, the Committee recommended to issue directions to the industry. Accordingly, the Board hereby issues following directions to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District under Sec.33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and under Sec.31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof -

1. To levy EC on past violation observed by the Joint committee and to issue directions, as per NGT order dt. 13.02.2025.
2. To submit revised plan of action for time bound compliance of the directions dt: 14.12.2023 -
 - a. The port shall submit time bound action plan for mechanization of South berths to handle coal, within two months
 - b. The port shall expedite installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo.
 - c. The port shall ensure water sprinkling system and other dust suppression measures are effective for suppression / containment of the dust emissions during handling of coal.
 - d. The port shall deploy road sweeping machines for frequent roads cleaning from berth to south gate and to deploy more no. of road-sweeping machines in consultation with RO, Nellore.
 - e. The port shall ensure to provide cover to trucks carrying the coal from berth to

destination.

- f. The port shall expedite to provide a truck wheel wash facility on the South side.
- g. The port shall provide STP to cater the domestic waste water generated at South berths.
- h. The port shall ensure to progressively increase more No. of water sprinklers and other required dust containment / suppression measures while increasing the cargo handling capacity.
- i. The port shall install more No. of CAAQM stations to continuously monitor the air quality at representative locations and to implement adequate measures to prevent air borne dust pollution in the surrounding villages. The locations to install the additional CAAQM stations shall be identified through scientific modelling and shall install in consultation with RO, Nellore.
- j. The port shall furnish preparedness plan to contain the air borne dust emissions for each stock yard / zone wise and during unloading and handling of dusty cargo at berth front.
- k. The port shall not draw the ground water under any circumstances. The port shall furnish time bound action plan to meet the water requirement for the port activities, from the sustainable sources.
- l. The port shall submit action plan to treat the sewage generated from Nellore Municipal Corporation, as to utilize for dust suppression system in the port.
- m. The port shall periodically undertake de-silting of the drains and to keep them intact for free flow of the runoff.

You are hereby directed to note that, should you violate any one of the directions mentioned above, action will be initiated under Sec.41(2) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.37 of the Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of safe guarding Public Health and Environment.

This Order comes into effect from today i.e., 26-04-2025.

**S SRI SARAVANAN
MEMBER SECRETARY**

**To
The Occupier,
M/s. Adani Krishnapatnam Port Limited,
(Formerly M/s. Krishnapatnam Port Ltd.,)
Krishnapatnam ,
SPSR Nellore District.**

Copy to:

1. The JCEE, APPCB, ZO, Tirupati for information.
2. The EE, APPCB, RO, Nellore for information. He is directed to estimate the EC to levy on the industry on past violation observed by the Joint committee (Hon'ble

NGT order dt. 13.02.2025 in OA No. 69 of 2024) and furnish report within a week.

ANNEXURE - IV



ANDHRA PRADESH POLLUTION CONTROL BOARD
 Paryavaran Bhavan, APIIC Colony Road,
 Gurunanak Colony, Autonagar, Vijayawada- 520007
 Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Order No. 804/APPCB/HO/ECS/NLR/2023-

Date: 23-06-2025.

SHOW CAUSE NOTICE

Sub: APPCB – HO - ECS - The Hon'ble NGT (SZ), Chennai- O.A. No.69 of 2024 (SZ) (earlier O.A.NO.759 of 2023 (PB)) pertains to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District – Hon'ble NGT disposed order dated.13.02.2025 - **Show Cause Notice to Levy of Environmental Compensation - Issued** – Reg.

- Ref:**
1. Sri Bonigi Rangaiah S/o. Venkateswarlu, resident of Kakuvaripalem, Vellapalem Village, Tirupati district filed O.A. 759 of 2023 before the Hon'ble National Green Tribunal, Principal bench, New Delhi.
 2. The Hon'ble NGT (PB), New Delhi order dated 22.01.2024 in O.A. No.759 of 2023 transferred to Hon'ble NGT (SZ) as O.A.No.69 of 2024.
 3. Joint committee inspection on 07.03.2024.
 4. The Hon'ble NGT (SZ), Chennai disposed order dated 13.02.2025 in O.A. No.69 of 2024.
 5. T.O. Lr. No. OA.69 of 2024/PCB/RO/NLR/2025 dt.02.04.2025.
 6. Monitoring (Task force) meeting held on 04.04.2025.
 7. Ro, Nellore submitted report on date: 30.04.2025.

WHEREAS you are operating the port in the name of M/s. Adani Krishnapatnam Port Limited located at Krishnapatnam, SPSR Nellore District is engaged in Port facility.

WHEREAS the Board vide ref. 1st cited, issued CTO & HWA to the facility vide order dt.11.11.2022 valid upto 31.08.2027 for the following products -

| Sl.No. | Products | Quantity |
|--------|---|---|
| 1. | Coal | 46 Million Tons/ Annum |
| 2. | Iron Ore | 8 Million Tons/Annum |
| 3. | General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others). | 14 Million Tons/Annum |
| 4. | Liquid Cargo (POL, LNG, LPG, Chemical products) | 10 Million Tons/Annum |
| 5. | Container Cargo | 2.0 Million TEUs/A |
| | Total | 78.0 Million Tons/A, Non-container cargo + 2.0 Million TEUs/A container cargo |
| 6 | No. of Berths | 13 Berths (12 + Liquid Jetty L4) |

WHEREAS Sri Bonigi Rangaiah S/o Venkateswarlu, resident of Kakuvaripalem, Vellapalem Village, Tirupati District filed O.A.759 of 2023 before the Hon'ble National Green Tribunal, Principal bench, New Delhi on the pollution problems due to M/s. Adani Krishnapatnam Port, SPSR Nellore District.

WHEREAS the Hon'ble National Green Tribunal, Principal bench, New Delhi vide Order dated 22.01.2024 constituted, a joint committee to verify the factual position and suggest appropriate remedial action consisting of comprising of representatives of the Central Pollution Control Board (CPCB), Andhra Pradesh Pollution Control Board (APPCB) and Collector, Nellore. Accordingly, the Committee inspected M/s. Adani Krishnapatnam Port on 07.03.2024 and following observations & recommendations and submitted report to the Hon'ble NGT, Southern Zone, Chennai -

- a. The joint Committee had discussion with Representatives of M/s AKPL and reviewed the status of compliance made w.r.t conditions given in EC and CRZ clearance. M/s AKPL is complying with most of the conditions stipulated in the Environmental Clearance & CRZ clearance dated. 13.11.2009 except specific conditions such as the development of a 100m wide green belt around the coal stockyard, priority to the maintenance of storm water drains from the surrounding area, and mechanization of port operations.
- b. Conditions imposed in Consents under Air & Water Act also discussed, the status of compliance made w.r,t CTO issued by the A.P. Pollution Control Board is enclosed as Annexure-IV. M/s AKPL is complying with most of the conditions stipulated in the CTO and it is required to ensure consistent compliance with the conditions. However, keeping in view the increased traffic of dusty cargo (i.e. coal), M/s AKPL needs to improve its dust control measures.
- c. Recommendations of the Joint committee for better control of fugitive emissions during loading and unloading operations are submitted below -
 - i. To expedite the dust control measures as per the timelines submitted to APPCB.
 - ii. To expedite the mechanization of the project and ensure completion in 2-3 years. Till then, extensive dust suppression measures shall be taken by installing MDSS as per the direction of APPCB. M/s AKPL shall take the lead and ensure the execution of the mechanization project at an early date.
 - iii. To ensure the installation of dust suppression system at the south berth as per schedule, i.e., by December 2024.
 - iv. To expedite the installation of the additional CAAQMS to take swift measures in case of an increase in PM levels. M/s. AKPL shall install additional CAAQM stations by the end of September 2024.

WHEREAS the Board submitted the report of the Joint Committee to the Hon'ble NGT on 06.08.2024. The Hon'ble NGT southern zone, Chennai considered the joint committee report and registered as Original Application No. 69 of 2024 (SZ).

WHEREAS the Board officials inspected the Adani Krishnapatnam port Limited on 20.11.2024 and submitted action taken to the Hon'ble NGT (SZ), Chennai on 26.11.2024. The Hon'ble NGT (SZ), Chennai vide order dated. 13.02.2025 has disposed the matter O.A. No. 69 of 2024 with the following directions, the gist of the order is as follows -

“

15. *In view of the above, the Original Application is disposed of with the following directions:*

- i. ***The APPCB is directed to impose environmental compensation for the past violations as noted by the Joint Committee.***
- ii. ***The APPCB is directed to ensure that directions issued by them on 14.12.2023 are complied with in full, especially,***
 - a. ***Mechanization of South Berths to handle coal within two months.***
 - b. ***Installation of fixed dust separation systems at South Berth for handling of coal and other dusty cargo.***
 - c. ***Utilization of sewage generated from the Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage.***
- iii. ***The APPCB is also directed to fix specific timelines for compliance of above conditions and levy environmental compensation for any delay in compliance beyond the fixed deadlines.***
- iv. ***The Project Proponent, while developing a 100-meter-wide greenbelt around the coal stockyard, shall plant native species which are tall growing such as Bamboo Giganteus, Burflower Tree (Neolamarckia cadamba) etc.”***

WHEREAS the RO, Nellore submitted report to the Board office, Vijayawada on 02.04.2025. The issue was reviewed before the Monitoring (Task force) committee of Board office, Vijayawada on 04.04.2025. During the meeting, the committee discussed the non-compliances observed by the Joint Committee of Hon'ble NGT viz. non-development of a 100m wide green belt around the coal stockyard, Poor maintenance of storm water drains and non- mechanization of all port operations, utilization of sewage generated from Nellore Municipal Corporation for dust suppression system in the port after treatment of sewage, installation of fixed dust separation systems (MDSS) at South berth for handling of coal and other dusty cargo. The Monitoring committee recommended to levy environmental compensation for the past violations as noted by the joint committee after receipt of date of commencement of Phase-II port operations along with directions. Accordingly, the Board issued directions to the Port facility on 26.04.2025.

WHEREAS the Port authorities submitted that, the Phase-II port operations commenced in the year 2014-2015 and not furnished specific date of commencement . Hence, the date of CTO order issued to the Port taken as date of commencement of operations. The port authorities obtained CTO for phase-II (6 nos of berths) operations on 24.09.2015.

- i. Based on the Central Pollution Control Board (CPCB) evaluation formula for levying environmental compensation (EC) for non-compliance.

$$EC = PI \times N \times R \times S \times LF$$

Where, EC is Environmental Compensation in ₹

PI = Pollution Index of industrial sector = 84.4

N = Number of days of violation took place =3147 (24.09.2015 to 06.05.2024)

R = A factor in Rupees (₹) for EC =250

S = Factor for scale of operation =1.5 (Large scale)

LF = Location factor =1

| Period | Pollution Index of Industrial Sectors | No. of days of violation took place | R factor | S factor | Location Factor | Environmental Compensation in (EC=PI x N x R x S x LF) Rs. |
|----------------------------|---------------------------------------|-------------------------------------|----------|----------|-----------------|--|
| (24.09.2015 to 06.05.2024) | 84.4 | 3147 | 250 | 1.5 | 1.0 | Rs.9,96,02,550/- |

Pursuant to the above and due consideration of the EE, RO, Nellore report, the Board hereby issues **SHOW CAUSE NOTICE** to M/s. Adani Krishnapatnam Port Limited, Krishnapatnam, SPSR Nellore District as to why the Environmental Compensation Rs.9,96,02,550/- shall not be levied on your industries, for operating the industry in violation of Consent conditions.

You are hereby directed to submit reply to this Show Cause Notice within **15 days** from the date of receipt of this notice. Should you fail to furnish your reply within time, the Board will be constrained to initiate further action to issue necessary orders, deemed fit necessary, to levy the EC on your industry without further notice.

S SRI SARAVANAN
MEMBER SECRETARY

To
The Occupier,
M/s. Adani Krishnapatnam Port Limited,
Krishnapatnam, SPSR Nellore District.

Copy to:

1. The CEE, Head Office, Vijayawada for information.
2. The JCEE, Zonal Office, Tirupati for information and necessary action.
3. The EE, Regional office, Nellore for information and necessary action.